

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2015  
CA No.


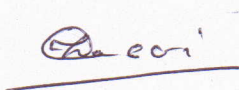

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES: Aneesha Dutta & Anr.  
V/s.  
M/s. Northbridge Consulting Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Santosh Paul a/w Nidhi Singh i/b Vidar Partners for Pet.		
2.	Zaid Ansari for Respondents		
3.	Rajiv Gupta for Respondent No.1		

ORDER

C.A. 58 to 63, 66 & 67

IN

CLB

MS

C.P. No. 91 to 96/397-398/NCLT/MAH/2015

1. Ld. Counsel for both sides i.e. the Petitioners and Respondents are present.
2. Now the matter is Adjourned to 15<sup>th</sup> November, 2016 by the Order of the Bench, because the Respondents have not filed the Reply so far. Reply shall be filed on or before 9<sup>th</sup> November, 2016, needless to mention, a copy to the other side.

Dated: 20.10.2016

sd/-

Shri M.K. Shrawat  
Member (Judicial)